GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE) 

Notification  
No. 6/2016 – Central Excise (N.T.) 

New Delhi, the 1st of March, 2016  

G.S.R. (E). – In exercise of the powers conferred by rule 9 of the Central Excise Rules, 2002, the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 35/2001-Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 464 (E), dated the 26th June, 2001, namely:–

In the said notification, in clause (8), after sub-clause (ii), the following sub-clause shall be inserted, namely,—

“(iii) Every manufacturing factory or premises engaged in the manufacture or production of articles of jewellery other than articles of silver jewellery but inclusive of articles of silver jewellery studded with diamond, ruby, emerald or sapphire, falling under chapter heading 7113 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), shall be exempted from sub-clauses (i) and (ii) above.”.

[F. No. 334/8/2016 –TRU]  

(Mohit Tewari)  
Under Secretary to the Government of India  

Note: - The principal notification no. 35/2001-Customs, dated the 26th June, 2001, was published in the Gazette of India, Extraordinary, vide G.S.R. 464 (E), dated the 16th September, 1993 and was last amended by notification no. 7/2015 – C.E. (N.T.), dated the 1st March, 2015, which was published vide number G.S.R. 152 (E), dated the 1st March, 2015.